

**CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH, 234/4 A.J.C Bose Road Nizam Palace Kolkata**

ORDER SHEET



COURT NO. : 1

07.09.2021

R.A./350/20/2019

O.A./350/1561/2016

MAHERUNNISA BIBI (SARDAR) & ANOTHER
-V/S-
D/O INDIA POST

ITEM NO:71

FOR APPLICANTS(S) Adv. :

Mr. P.C. Das

FOR RESPONDENTS(S) Adv.:

Mr. A. K. Chattpadhyay

Notes of The Registry	Order of The Tribunal
	<p>Ld. counsel for both sides are present.</p> <p>RA. 20/2019 filed by the applicant for modification/review of the order dated 23.07.2019 in OA. 1561/2016, is allowed.</p> <p>The first line of the order dated 23.07.2019 in OA. 1561/2016 needs to be corrected which reads as under:</p> <p style="padding-left: 40px;">"Since the compassionate appointment has already been granted, OA has become infructuous."</p> <p>Therefore, in place of the said line it should be read as " since the respondents has taken a decision to place the matter before the next CRC meeting, the OA is disposed of with a direction to the respondents to pass an appropriate order within a time frame and to communicate the decision so taken by the CRC to the applicant thereafter."</p> <p>Thus, the RA would stand disposed of.</p> <p style="text-align: center;">(DR. NANDITA CHATTERJEE) MEMBER(A)</p> <p style="text-align: right;">(BIDISHA BANERJEE) MEMBER (J)</p> <p style="text-align: center;">pd</p>